

(c) the reaction of Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE : (SHRI M.V. CHANDRASHEKHARA MURTHY) :
(a) to (c) Discussions are being held with the World Bank to evolve a scheme whereby to Bank would guarantee servicing of foreign debt in respect of private infrastructural development projects.

Discussions are also going on with the World Bank for a line of credit for infrastructure financing projects through intermediation of ICICI and some other agencies.

Registered Emigrants

741. SHRI SYED SHAHABUDDIN : Will the Minister of LABOUR be pleased to state :

(a) the number of emigrants approved by the Protectors of Emigrants during 1994-95;

(b) the cumulative number of registered emigrants upto April 1, 1995;

(c) the countries of major emigration;

(d) whether the Government have posted Labour Attaches in the Missions/Posts in those countries to look after the welfare of the emigrant workers; and

(e) if so, the details thereof?

THE MINISTER OF LABOUR (SHRI P.A. SANGMA) :
(a) During 1994-95, Protectors of Emigrants have issued Emigration Clearances/Emigration Check Not Required (ECNR) endorsements to 4.20 lakh workers.

(b) The Protectors of Emigrants have issued Emigration Clearances/Emigration Check Not Required (ECNR) endorsements to 26.25 lakh workers from the date the Emigration Act, 1983 came into force upto 31.3.95.

(c) The countries of major emigration to Indian workers are Kingdom of Saudi Arabia, United Arab Emirates, Oman, Bahrain and Kuwait.

(d) and (e) The Ministry of External Affairs have intimated that whole time officers have been posted specifically to deal with the problems of Indian workers and to look after their overall welfare in all countries where there are large numbers of Indian emigrant workers. The Officers dealing with labour matters are designated as Second/First Secretary (Labour) or Second/First Secretary (Consular). In some of the Missions Attaches have also been posted to assist these Officers in dealing with day to day problems of the Indian workers.

Recommendations of the Sodhani Panel

742. SHRI SANAT KUMAR MANDAL :
SHRI R. SURENDER REDDY :

Will the Minister of FINANCE be pleased to state :

(a) whether the Government have examined the various recommendations made by the Sodhani Committee; and

(b) if so, the steps being taken by the Government to implement these recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) and (b) The recommendations made by the Sodhani Committee are under examination by the Reserve Bank of India.

[Translation]

Irregularity in Granting Loan Under P.M.R.Y.

743. SHRI LAKSHMI NARAIN MANI TRIPATHI : Will the Minister of FINANCE be pleased to state :

(a) the criterion fixed for providing loan to the unemployed persons by banks under the Prime Minister's Rozgar Yojana.

(b) whether complaints have been received to the effect that the people are being harassed and the banks are charging 10% commission (Suvidha Shulk) on the amount of loan from the applicants; and

(c) if so, the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY)

(a) Under the Prime Minister's Rozgar Yojana (PMRY) an unemployed educated person living in any part of the country (rural or urban) fulfilling the following conditions would be eligible for assistance :

(i) Age : Between 18 to 35 years.

(ii) Qualification : Matric (Passed or Failed) or ITI passed or having undergone Government sponsored technical course for a minimum duration of 6 months.

(iii) Residency : Permanent resident of the area for atleast three years.

(iv) Family Income : Upto Rs. 24,000/- per annum of family and upto Rs. 24,000/- per annum of parents of beneficiary.

(v) Defaulter : Should not be a defaulter to any bank/financial institution/cooperative Bank.

(b) and (c) The complaints received by the Government mainly relate to non-sanctioning of loans by banks, delays in sanctioning/disbursement of loans, insistence on collateral security/third party guarantee/ fixed deposit and alleged corrupt practices by some bank officials. The complaints as and when received are taken up with the concerned bank for remedial action.

[English]

Voluntary Retirement

744. SHRI RAM NAIK : Will the Minister of LABOUR be pleased to state:

(a) whether the revival package scheme for the workers who accepted Voluntary Retirement Service was initiated in 1992;

(b) if so, whether it has been finalised;

(c) if not, the reasons for the delay; and

(d) the details of payment which were affected because of this delay?

THE MINISTER OF LABOUR (SHRI P.A. SANGMA) : (a) to (d) The National Renewal Fund (NRF) which was established in February, 1992, inter alia, provides for funds, where necessary, for payment of compensation to the employees affected by industrial restructuring, including payments under the Voluntary Retirement Scheme, as well as assistance to cover the costs of retraining and redeployment of the affected employees.

Five Employee Assistance Centres (EAC) for counselling/retraining for self-employment and redeployment of the affected workers were sanctioned in 1993-94 as pilot projects at Bombay, Kanpur, Indore, Ahmedabad and Calcutta. In addition, a Special Training Scheme has been sanctioned under the NRF for implementation through the Directorate General of Employment & Training under Ministry of Labour. 48 additional locations have since been identified in 16 States and 13 Nodal Agencies have each been sanctioned assistance from the N.R.F. to commence activities relating to survey and retraining of rationalised workers. As amount of Rs. 50 crores has been earmarked from the NRF for survey, counselling, training and retraining activities.

Fifth Pay Commission

745. SHRI SUSHIL CHANDRA VARMA :
SHRI VILASRAO NAGNATHRAO GUNDEWAR :

Will the Minister of FINANCE be pleased to state :

(a) whether the Government have extended the time period fixed for submission of report by the Fifth Pay Commission;

(b) if so, the details thereof and the reasons therefor; and

(c) the expenditure incurred so far on this Commission since its inception and the estimated total expenditure likely to be incurred till the final date of Report submission?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) and (b) No time limit has been fixed for submission of the Report by the Fifth Pay Commission. The Commission is required to make its recommendations as soon as feasible.

(c) The Commission has incurred an expenditure of about Rs. 1.70 crores upto the end of June, 1995. Total expenditure expected to be incurred till March, 1996 is Rs. 3.54 crores.

Foreign Exchange Earned from Tourism Sector

746. SHRIMATI VASUNDHARA RAJE : will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) the total amount of foreign exchange earned by the Government from tourism sector during the Eighth Five Year Plan period so far, Year-wise; and

(b) the target fixed for earning of foreign exchange during the remaining years of the Eighth Five Year Plan?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) The estimated foreign exchange earnings from tourism during the first three years of the Eight Five Year Plan are as given below :

Year	Estimated foreign exchange earnings (Rs. crores)
1992-93	6060.00
1993-94	6509.00 (P)
1994-95	7365.61 (P)

(P) : Provisional

(b) No Specific targets have been fixed, however, efforts are being made to maximise the foreign exchange earnings from tourism.

Assistance for Setting up EPIP in Karnataka

747. SHRIMATI CHANDRA PRABHA URS : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government of Karnataka has sought central assistance for the Export Promotion Industrial Park proposed to be set up in Mangalore;